CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. NO.163 OF 2009

Wednesday, this the 17th day of August, 2011

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

- 1. K.K.Madhu
 Machinist (Master of Craftsman)
 Naval Ship Repair Yard, Kochi
 Naval Base, Kochi 682 004
 Residing at Kuppakkattu House
 Fisherman Lane Road, Elankunnapuzha PO
 Vypin, Ernakulam District
- 2. Santhosh P Babu
 Machinist (Highly Skilled)
 Naval Ship Repair Yard, Kochi
 Naval Base, Kochi 682 004
 Residing at Puthiyedath House
 Amalagiri PO, Kottayam 686 036
- 3. T.V.Ajaya Gosh
 Machinist (Master of Craftsman)
 Naval Ship Repair Yard, Kochi
 Naval Base, Kochi 682 004
 Residing at Chiorayathra House
 Nettoor PO., Ernakulam District

Applicants

(By Advocate M/s Dandapani Associates .)

versus

- Union of India represented by Secretary to Government Ministry of Defence, South Block New Delhi – 110 001
- 2. The Flag Officer-Command-in-Chief Southern naval Command Naval Base, Kochi 682 004

Respondents

(By Advocate Mr. Sunil Jacob Jose, SCGSC)

The application having been heard on 17.08.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The challenge in the OA is against the order of reversion Annexure A-7 dated 19.02.2009 issued by the Headquarters, Southern Naval Command, Cochin. Obviously, the same was issued in compliance of the common order passed in OA 278/07 and connected cases. Annexure A-5 is the order produced in this case. Annexure A-5 was subsequently challenged before the Hon'ble High Court. Challenging Annexure A-7, the present OA is filed. During the pendency of the OA, the applicants have been promoted from the date on which they were ordered to be reverted as per Annexure A-7. As such, Annexure A-7 is no longer in force. OA has become infructuous and the same is **closed**. No costs.

Dated, the 17th August, 2011.

K GEORGE JOSEPH ADMINISTRATIVE MEMBER JUSTICE P.R.RAMAN JUDICIAL MEMBER